

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 110/2015
RT No.85/Chd/Pb/2017**

In the matter of the Companies Act, 1956 Sections 391 to 394

And

In the matter of Scheme of Arrangement

Between

Authorstream.Com Pvt. Ltd.

...Transferror /Petitioner No.1

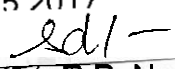
And

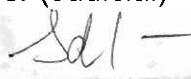
Authorgen Technologies Pvt. Ltd.


...Transferee / Petitioner No.2

Present: Mr. Sanjiv Ghai, Advocate for petitioner.
Mr. D.K.Singh, Official Liquidator.

There is a request from Mr.D.K.Singh, Official Liquidator seeking time for making certain clarification as per instructions communicated by the Regional Director regarding the response of Income Tax Department. The Official Liquidator filed the report on 17.11.2015 and the matter is pending since then. In the interest of justice we, however, grant last opportunity for filing of any further response by the next date fixed i.e. 16.5 2017


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

April 27, 2017
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